GOVERNMENT OF INDIA MINISTRY OF HOUSING AND URBAN AFFAIRS

LOK SABHA

UNSTARRED QUESTION NO.1836

TO BE ANSWERED ON JULY 29, 2021

AFFORDABLE RENTAL HOUSING COMPLEXES SCHEME

NO. 1836. DR. G. RANJITH REDDY:

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) the aims and objectives of Affordable Rental Housing Complexes (ARHC) scheme announced under Atmanirbhar Bharat Package;
- (b) whether nearly one lakh Government-funded houses are ready in some of the States including Telangana to provide rental accommodation to migrants under ARHC Scheme;
- (c) if so, the details of houses available for migrants in various States, State-wise; and
- (d) the details of authority who would fix the rent and criteria being adopted for this purpose?

ANSWER

THE MINISTER OF STATE IN THE

MINISTRY OF HOUSING AND URBAN AFFAIRS

(SHRI KAUSHAL KISHORE)

- (a): The aims and objectives of Affordable Rental Housing Complexes (ARHC) Scheme announced under Atmanirbhar Bharat Package are as follows:
 - i. To address the vision of 'AtmaNirbhar Bharat Abhiyan' significantly by creating a sustainable ecosystem of affordable rental housing solutions for urban migrants/poor.
 - ii. To achieve overall objective of "Housing for All" encompassing the need of affordable rental housing for urban migrants/poor. ARHCs will provide them dignified living with necessary civic amenities near their place of work.
 - iii. To create a conducive environment by incentivizing Public/Private Entities to leverage investment for creating

affordable rental housing stock to take care of their own requirements for workforce and also cater to neighbouring areas, if they have available vacant land.

- (b) & (c): Yes, Sir. A total of 88,236 existing Government funded vacant houses are available to be converted into ARHCs for rental accommodation to migrants under Model-1 of ARHC Scheme. However, no vacant houses are available in Telangana for rental accommodation to migrants under Model-1. The details of houses available/to be available for migrants in various States/Union Territories (UTs), is at Annexure.
 - (d): Initial affordable rent of ARHCs will be fixed by the local authority based on a local survey prior to the issuance of Request for Proposal (RFP) by Urban Local Bodies (ULBs). Subsequently, rent will be enhanced biennially by 8%, subject to maximum increase of 20% in aggregate, over a period of 5 years, effective from the date of signing the contract. The same mechanism shall be followed over the entire concession period i.e. 25 years.

Annexure referred in reply to LSUQ No. 1836 due for answer on 29.07.2021

Detailsofhouses available/to be available for migrants in various States/UTs under Model-I of ARHCs

S. No.	State/UT	No. of Houses already converted as ARHCs	No. of Houses to be converted as ARHCs	Total
1.	Arunachal Pradesh		752	752
2.	Chandigarh	2,195	0	2,195
3.	Delhi		29,112	29,112
4.	Gujarat	393	7,387	7,780
5.	Haryana		2,545	2,545
6.	Himachal Pradesh		255	255
7.	Karnataka		1,731	1,731
8.	Madhya Pradesh		364	364
9.	Maharashtra		32,345	32,345
10.	Nagaland		664	664
11.	Rajasthan		4,884	4,884
12.	Uttar Pradesh		5,232	5,232
13.	Uttarakhand		377	377
Total		2,588	85,648	88,236